

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-OCW-207-2020****IN****AO 46-2012**

Jagdish Y. Chowgule ... Applicant  
Versus  
Daulatrao Y. Chowgule & Ors. ... Respondents

Mr. Rohit Bras De Sa, Advocate for the Applicant.

Mr. Mustafa Doctor, Senior Advocate with Mr. Pulkit Bandodkar,  
Advocate for Respondent No.5.

Mr. A. D. Bhobe, Advocate for Respondent No.3.

**Coram:- M. S. SONAK, J**

**Date:- 10<sup>th</sup> December, 2020**

**P.C.**

Mr. De Sa, learned counsel for the Applicant states that he will ensure that the copy of the application for interim reliefs is served on the learned counsel for the Respondents who are on record in these proceedings at the earliest.

2. Thereafter, liberty is granted to the Applicant to move the learned Single Judge taking up the civil matters after giving due notice to the learned counsel for the Respondents.

3. In case any of the Respondents are not represented by any counsel, the Applicant to take steps to serve them as well.

4. In addition to the usual mode of service, the private service is also permitted.

**M. S. SONAK, J.**

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